

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 11.04. 2013**

The meeting No.02/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 11.04.2013 in Room No.108 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand Lal, Sr. D.O.	DIPP
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri V.K. Kohli, Deputy Director	R.O. TC, Noida
4.	Shri Kuldeep Singh, Assistant Director	MSME
5.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.02/AM-14 dated 11.04.2013 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** :2/84-ALC3/2013

**MEETING DATE** : 11.04.2013

<b>Case No.:2/41/84-ALC3/2012</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	<b>Status:</b> <b>Deferred</b>
HQ File :01/84/050/00376/AM13/	RLA File :03/95/040/00620/AM13/	Lic.No/Date:0310717119 13.12.2012	Defer Date: 09.05.2013

1	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.			
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2	Case No.:1/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00375/AM13/	RLA File :03/95/040/00650/AM13/	Lic.No/Date:0310717384 17.12.2012	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.			

3	Case No.:4/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00378/AM13/	RLA File :03/95/040/00639/AM13/	Lic.No/Date:0310717372 17.12.2012	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.			

	Case No.:3/41/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00377/AM13/	RLA File :03/95/040/00685/AM13/	Lic.No/Date:0310717630 19.12.2012	Defer Date: 09.05.2013

4	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.		
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5	Case No.:6/42/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: <b>Deferred</b>
	HQ File :01/84/050/00386/AM13/	RLA File :03/95/040/00648/AM13/	Lic.No/Date:0310718052 24.12.2012	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.			

6	Case No.:12/43/84-ALC3/2012	Party Name: VIOLET APPARELS PRIVATE LIMITED	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: <b>Rejected</b>
	HQ File :01/84/050/00398/AM13/	RLA File :05/24/040/00371/AM13/	Lic.No/Date:0510341894 28.12.2012	Reject
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFTs letter dated 08.02.2013 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:32/43/84-ALC3/2012	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: <b>Deferred</b>
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HQ File :01/84/050/00418/AM13/

RLA File :03/95/040/00768/AM13/

Lic.No/Date:0310719624  
07.01.2013Defer Date:  
09.05.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to inform the applicant firm that the proposal is under examination in consultation with Department of Chemicals & Petro-Chemicals, Ministry of Chemicals & Fertilizers. As and when the decision will be taken, will be communicated to the applicant firm and R.A., Mumbai. The case stands for re-listing on 09.05.2013.

Case No.:2/45/84-ALC3/2012

Party Name: RABIA LEATHER  
INDUSTRIES PRIVATE LIMITED,Meet No/Date:2/84-ALC3/2013  
11.04.2013Status:  
Approved

HQ File :01/84/050/00424/AM13/

RLA File :04/24/040/00233/AM13/

Lic.No/Date:0410142835  
23.01.2013

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No. Nil, dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Handbags made of textile and cow leather, Style-23768E/ F20111/49978	16,755 Nos.	Outer lining 12 cm SIG C REPS LW CVC piece dye-light knit/12 cm printed PVC/12 cm OP art Sateen LW CVC-FS article Lt. Knit/4 cm SIG. C REPS W/TELA backing, width-53.7"	1248.57 Meters
			Outer lining Cotton & Poly Jacquard fabric with light knit backing, width-56.5"	997.7168 Meters
			Inner lining 100% Polyester Coach fabric/Polyester satin lining – WR + IX clear PU coating, width-58"	3980.146 Yard
			Metal fitting	Net to net

Metal fitting	Net to net, Sets
Eyelets	Net to net
Rivet	Net to net
Rivet	Net to net, Sets
Zip Fasteners	7981.24 Meters
Slider	Net to net
Stopper	Net to net
Stopper	Net to net, Sets
Staple	Net to net
Sewing thread	8,45,558.9 Meters
0.4mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	51.85 yard
0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	259.25 yard
0.4mm bonded leather board	3354.695 Sq. foot
0.6mm bonded leather board	4469.47 Sq. foot
0.8mm bonded leather board	824.415 Sq. foot
1.6mm bonded leather board	36.295 Sq. foot
210D Nylon (0.1mm)	4096.15 Sq. Foot
Leather Auxiliary	250.951 Kgs.
Water based adhesive	406.058 Kgs.
Resin Nan Pao BWA-316CH Baoweilng Brand	402.7 Kgs.
WB PCR Adhesive Ecostick 9006	151.99 Kgs.
AR6450/D Primer	112.227 Kgs.
Label	Net to net
Fabric care card	Net to net

			3 GM/6 GM Silica gel in non-woven paper	As per packing policy
			Coach Non Logo Tissue paper	As per packing policy
			Packing material	As per packing policy
			Packing boxes	As per packing policy
2.	Handbags of PVC materials, Style-F18917	200 Nos.	Outer lining 12 cm SIG C REPS LW CVC piece dye-light knit/12 cm printed PVC/12 cm OP art Sateen LW CVC-FS article- Lt. Knit/4 cm SIG. C REPS W/TELA backing, width-53.7"	64.8 Meter
			Inner lining 100% Polyester Coach fabric/Polyester satin lining – WR + IX clear PU coating, width-55"	74.2 Yard
			Ecoline Smooth Crinkle, width-52.2"	21.2 Meter
			Metal fitting	Net to net
			Eyelets	Net to net
			Rivet	Net to net, Sets
			Zip Fasteners	56 Meters
			Zip Fasteners	Net to net
			Slider	Net to net
			Stopper	Net to net, Sets
			Sewing Thread (Relevant)	22,960 Meters
			0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	8.6 yard
			0.8mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	2.4 yard

			0.4mm bonded leather board	4.8 Sq. foot
			0.6mm bonded leather board	257 Sq. foot
			0.8mm bonded leather board	4.8 Sq. foot
			1.6mm bonded leather board	51.2 Sq. foot
			210D Nylon (0.1mm)	172.6 Sq. foot
			Leather Auxiliary	4 Kgs.
			Water based adhesive	3.6 Kgs.
			Resin Nan Pao BWA-316CH Baoweilng Brand	12 Kgs.
			WB PCR Adhesive Ecostick 9006	1 Kg.
			AR6450/D Primer	1 Kg.
			Label	Net to net
			Fabric Care Card	Net to net
			3 GM/6 GM Silica gel in non-woven paper	As per packing policy
			Coach Non Logo Tissue paper	As per packing policy
			Packing material	As per packing policy
			Packing boxes	As per packing policy
3.	Cow leather betlts in combination with Textile materials, Style-61354/ 90258/F90107	4717 Nos.	Outer lining 12 cm SIG C REPS LW CVC piece dye-light knit/12 cm printed PVC/12 cm OP art Sateen LW CVC-FS article- Lt. Knit/4 cm SIG. C REPS W/TELA backing, width-53.7"	201.1061 Meters
			Metal Fitting	Net to net
			Buckle	Net to net
			0.5mmX58 Inch Col. Lake green non-	3.42 yard

			woven lining w/o adhesive, width-58"	
			0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	109.3491 yard
			0.8mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	229.74 yard
			0.4mm Bonded Leather Board	49.6 Sq. foot
			0.6mm Bonded Leather Board	1586.634 Sq. foot
			210D Nylon (0.1mm)	49.6 Sq. Foot
			Leather Auxiliary	72.4272 Kgs.
			Resin Nan Pao BWA-316CH Baoweiling Brand	92.5797 Kgs.
			AR6450/D Primer	35.3779 Kgs.
			Fabric Care Card	Net to net
			3 GM/6 GM Silica gel in non-woven paper	As per packing policy
			Coach Poly Satin Storage Bag	As per packing policy
4.	Cow leather belts Style- 61945/90259/ F90209/F90256/ 90272	22,224 Nos.	Metal fitting	Net to net
			Buckle	Net to net
			0.5mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	491.3788 yard
			0.6mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	62.47 yard
			0.8mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	522.553 yard
			1.0mmX58 Inch Col. Lake green non-woven lining w/o adhesive, width-58"	219.01 yard
			0.6mm Bonded Leather Board	7126.35 Sq. foot



		0.8mm Bonded Leather Board	3176.25 Sq. foot
		1.0mm Bonded Leather Board	453.508 Sq. foot
		Leather Auxiliary	304.5151 Kgs.
		Resin Nan Pao BWA-316CH Baoweilng Brand	472.2879 Kgs.
		AR6450/D Primer	221.7807 Kgs.
		3 GM/6 GM Silica gel in non-woven paper	As per packing policy
		Printed Poly Bags	As per packing policy
		Packing boxes	As per packing policy
		Packing boxes outer cartons	As per packing policy
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

9	<b>Case No.:2/51/84-ALC3/2012</b>		Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:2/84-ALC3/2013 11.04.2013	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00477/AM13/		RLA File :30/24/040/00056/AM13/	Lic.No/Date:3010092141 21.02.2013	
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Acrylic Viscose twisted yarn dyed (under worsted system) (72% Acrylic 28%	9000 Kgs.	Acrylic Fibre, 3-5 D	7192 Kgs.
				Viscose Filament yarn 600D	2576 Kgs.
				Cationic Dyes 100% strength	129 Kgs.

	Viscose filament yarn)	Chemicals viz. Retarder/ Levelling Agent, Softner (Hydrophilic/ Cationic/ Bulky/ Silicon) Softner Flakes, Dyes Fixation Accelerator, Gaur Gum, Defoamer/De-aerating Agent	576 Kgs.
		Wax Roll Textile Grade Wax	36 Kgs.
The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

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Case No.:1/2/84-ALC3/2013	Party Name: MARCO POLO TESSITURA PVT. LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	Status: Approved	
HQ File :01/84/050/00001/AM14/	RLA File :03/95/040/00874/AM13/	Lic.No/Date:0310726560 04.03.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Fabric made out of Polyester filament yarn and cotton spun yarn (Polyester content=909 Kgs. & Cotton spun yarn=4545 Kgs.)	5454.000 Kgs.	Polyester filament yarn dyed 167 DTEX	954.000 Kgs. (including 5% wastage).
			Cotton Spun yarn dyed NE7	4772.000 Kgs. (including 5% wastage).
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

11	<b>Case No.:4/2/84-ALC3/2013</b>	Party Name: SAMSONITE SOUTH ASIA PVT. LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00004/AM14/	RLA File :03/95/040/00936/AM13/	Lic.No/Date:0310727640 11.03.2013	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.			

12	<b>Case No.:3/2/84-ALC3/2013</b>	Party Name: RELIANCE INDUSTRIES LTD.	Meet No/Date:2/84-ALC3/2013 11.04.2013	<b>Status: Deferred</b>
	HQ File :01/84/050/00003/AM14/	RLA File :03/95/040/00931/AM13/	Lic.No/Date:0310728017 13.03.2013	Defer Date: 09.05.2013
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 09.05.2013.			

<b>Case No.:9/51/84-ALC3/2012</b>	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:2/84-ALC3/2013 11.04.2013	<b>Status:</b> <b>Approved</b>	
HQ File :01/84/050/00484/AM13/	RLA File :35/24/040/00024/AM13/	Lic.No/Date:3510040463 14.03.2013		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case on repeat basis as per decision taken in item No.21 of NC meeting No.48/AM-13 held on 07.03.2013 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	98% Cotton 2% Nylon fibre with white metal compound	50,000 Meter	Raw Cotton natural fibre	11,113 Kgs.

blended dyed woven fabric with flame retardant finish.

Nylon fibre with white metal compound synthetic staple fibre	198 Kgs.
Vat dyes	135 Kgs.
Flacovan flame resistant chemicals	3600 Kgs. (@ 400 gms/Kg. of fabric)
Ukadan flame resistant chemicals	423 Kgs. (@ 47 gms/ Kg. of fabric)
Silastal flame resistant chemicals	171 Kgs. (@ 19 gms/ Kg. of fabric)
Silastan flame resistant chemicals	18 Kgs. (@ 2 gms/ Kg. of fabric)
Furnace Oil	As per fuel policy
Polyvinyl Alcohol sizing material	90 Kgs.

The import of Dyes and Chemical (Sl. No. 3 to 7) shall be restricted to 26% FOB value within the overall cif value of the licence in terms of general Note for Textiles at Sr. No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:2/2/84-ALC3/2013**

Party Name: RELIANCE INDUSTRIES LTD.

Meet No/Date:2/84-ALC3/2013  
11.04.2013

**Status: Deferred**

HQ File :01/84/050/00002/AM14/

RLA File :03/95/040/00932/AM13/

Lic.No/Date:0310728118  
14.03.2013

Defer Date:  
09.05.2013

<sup>14</sup>

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to seek the comments of Addl. Industrial Adviser, Department of Chemical & Petro-chemical, Ministry of Chemical & Fertilisers and Textiles Commissioner, Mumbai on the proposal of applicant firm. Therefore, the Committee has decided to defer the case for re-listing on 09.05.2013.

**MANUAL AGENDA CASE**

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(15)

Case No.24	M/s Gulati Export House, Gurgaon
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/740/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510176608 dated 17.02.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.04.2013.

(16)

Case No.25	M/s Gulati Export House, Gurgaon
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/132/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510184161 dated 09.06.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/02/2013-14/Hosy., dated 10.04.2013 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
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		Quantity		allowed
1.	Ladies Top made of 95% Cotton 5% Spandex knitted fabric, GSM-160+/-10%	25,687 Nos.	95% Cotton 5% Spandex knitted fabric, GSM-160+/-10%, width-58"	7141.000 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(17)

Case No.26	M/s Tets N Rai International, New Delhi
NC 02/AM-14, dt. 11.04.2013	File No.01/84/171/055/AM-13/DES-V
Ratification of input output Norms in respect of Annual Advance Authorization No. 0510335273 dated 20.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from applicant firm in support of their proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 09.05.2013.

(18)

Case No.27	M/s S.L. Bhanthia Textiles Industries Pvt. Ltd., Surat
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/283/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.5210038907 dated 28.08.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 25.04.2013.

(19)

Case No.28	M/s Shri Lakshmi Defence Solutions Ltd., Kanpur
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NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/99/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0610027047 dated 14.05.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from applicant firm in support of their proposal. Therefore, the Committee has decided to await the same and defer the case for re-listing on 09.05.2013.

(20)

Case No.29	M/s Reliance Industries Ltd., Mumbai
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/514/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0310715379 dated 21.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments are still awaited from Department of Chemical & Petro-Chemical, Ministry of Chemical & Fertilizers in the matter. Therefore, the Committee has decided to await the same and defer the case for re-listing on 09.05.2013.

(21)

Case No.30	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/361/AM-13/DES-V
Re-fixation of input output norms against Advance Authorization No.0510339398 dated 23.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to include the word 'other' between the words 'Ladies & Vest' in all the 4 export products as per amendment sheet issued by the CLA, New Delhi in the minutes of NC meeting No.44/AM-13, held on 07.02.2013 in this case. With the approval of Chairman, NC-V Committee, the word 'other' has been included between the words 'Ladies & Vest' in all the 4 export products and the applicant firm/RLA has been informed accordingly vide DGFT letter dated 02.04.2013. The Committee considered this case and give its ex-post-facto approval for the necessary inclusion/correction.

(22)

Case No.31	M/s Mahavir Spinfab Pvt. Ltd., Kanpur
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/249/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0610028917 dated 12.09.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nomex coverall	1098 Nos.	NM 60/2 nomex comfort E 502 yarn	1000.000 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.32	M/s Achiever Apparels Pvt. Ltd., New Delhi
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/601/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510343088 dated 11.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-



S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket made from 98% Cotton 2% Spandex white denim fabric, GSM-245+/-10%, Style No.IJ304025	1704 Nos.	98% Cotton 2% Spandex white denim fabric, GSM-245+/-10%	3924 Sq. meter
2.	Ladies Tunic made from 100% Pure linen fabric, GSM-175+/-10%, Style No.IJ305364	3485 Nos.	100% Pure linen fabric, GSM-175+/-10%, width-63"	7462 Sq. meter
3.	Ladies Tunic made from 100% Cotton woven fabric, GSM-55+/-10%, Style No.IJ305375	3236 Nos.	100% Cotton woven fabric, GSM-55+/-10%, width-54"	8713 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.33	M/s Ganga Acrowools Ltd., Ludhiana
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/355/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.3010090520 dated 18.12.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system) (1.11 Kg/Kg content in export product)	5,00,000 Kgs.	Acrylic Fibre, 1.5 D – 3.5 D	5,55,000 Kgs.
			Cationic Dyes, 100% strength, Ionic Character Cationic 14% FOB value within the overall CIF	10,000 Kgs.
			Chemicals viz. Retarder/ Levelling	32,000 Kgs.

		Agent/Softner (Hydrophilic/Cationic/ Bulky/Silicon), Non-Ionic (Washing Agent), Acetic Acid, Anti Static Agent, Softner Flakes 14% FOB value within the overall CIF	
		Wax Roll Textile Grade Wax	2000 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.34	M/s Masturlal Pvt. Ltd., Bangalore
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/413/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0710092070 dated 22.11.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(26)

Case No.35	M/s Imperial Readymade Garments Factory India Pvt. Ltd., Chennai
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/221/AM-10/DES-V
Ratification of input output norms against Advance Authorization No.0410109455 dated 17.11.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD of the export product and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pant	2,49,501	80% Polyester 20% Cotton T/C	90,865 Sq.

	Nos.	pocketing fabric white	meter
		80% Polyester 20% Cotton T/C	18,205 Sq.
		pocketing fabric black	meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.36	M/s Bell Textiles Pvt. Ltd., Surat
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/568/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.5210039438 dated 11.02.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Bemberg Georgette Crepe grey fabric	433.970 Kgs.	Cuprammonium filament yarn 20 to 60 Denier	443.517 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.37	M/s Benlon India Ltd., New Delhi
NC 02/AM-14, dt. 11.04.2013	File No.01/84/162/600/AM-13/DES-V
Ratification of input output norms against Advance Authorization No.0510345248 dated 08.02.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Nylon yarn (Dyed Textured)	56,400 Kgs.	Nylon filament (partially oriented yarn) N-Poy 85D/24F SD RW AW Grade	57,530 Kgs. (including 2% wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.38	M/s Gulati Exports House, Gurgaon
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/15/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0510181039 dated 19.04.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(30)

Case No.39	M/s Gulati Exports House, Gurgaon
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/607/AM-06/DES-V
Ratification of input output norms against Advance Authorization No.0510171388 dated 08.12.2005.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 09.05.2013.

(31)

Case No.40	M/s Polynova Industries Ltd., Mumbai
NC 02/AM-14, dt. 11.04.2013	File No.01/84/171/52/AM-07/DES-V
Ratification of input output norms against Advance Authorization No.0310144828 dated 01.07.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee after deliberations decided to write to R.A., Mumbai to intimate whether the application of the applicant firm was received and sent to DGFT for consideration. The R.A., Mumbai may also send the gist of the application, if received, to DGFT.

(32)

Case No.41	M/s Jiwanram Sheoduttarai Industries Pvt. Ltd., Kolkata
NC 02/AM-14, dt. 11.04.2013	File No.01/84/50/132/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0210160112 dated 09.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per correction in the decision taken in NC meeting held on 15.12.2011 in this case is concerned, the Committee has decided that in the description of export product, the word 'hand' may be read as the word 'hang'. The description of import item No.10 may be read as 'O-Rivet Brass, metal stud buttons-No.11874W' in place of 'O-Button 33 wenass Anti copper metal stud button-pioneer anti brass No.11874W'.

In so far as enhancement in quantity of import item No.2 & 3 is concerned, no justification has been given by the applicant firm for this. Therefore, the Committee has decided to maintain status quo in this matter.

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